

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 91 of 2014
Appeal No. 97 of 2014 & IA No. 313 of 2014
Appeal No. 98 of 2014 & IA Nos. 343/14, 402/14 and 343/14
Appeal Nos. 100,115,116,134 of 2014
Appeal No. 133 of 2014 & IA No. 234 of 2014
Appeal No. 100 of 2013 & IA No. 116 of 2013
Appeal No. 151 of 2013 & IA No. 220 of 2013
Appeal No. 124 of 2014
Appeal No. 125 of 2014 & IA No. 211 of 2014
Appeal No. 139 of 2014 & IA No. 238 of 2014
Appeal No. 44 of 2014 & IA No. 65 of 2014
Appeal No. 74 of 2014 & IA No. 143 of 2014

Dated: 31st October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matters of :

Appeal No. 91 of 2014

Ajmer Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Nikhil Nayaar
Mr. Dhananjay Bhajjal for R-1
Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Amit Kapur
Mr. Apoorv Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2

Appeal No. 97 of 2014 & IA No. 313 of 2014

Uttar Haryana Bijli Vitran Nigam Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran, Ms. Anushree Bardhan and Ms Poorva Saigal

Counsel for the Respondent(s) : Mr. Nikhil Nayaar
Mr. Dhananjay Bhaijal for R-1
Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Amit Kapur
Mr. Apoorv Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2

Appeal No. 98 of 2014 & IA Nos. 343/14 , 402/14 and 343/14

Uttar Haryana Bijli Vitran Nigam Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran, Ms. Anushree Bardhan and Ms Poorva Saigal

Counsel for the Respondent(s) : Mr. Nikhil Nayaar
Mr. Dhananjay Bhaijal for R-1
Mr. Amit Kapur,
Mr. Buddy Ranganadhan,
Ms. Poonam Verma,
Mr. Shantanu Singh
Ms. Pallavi Garg
Mr. Prashant Kumar,
Mr. Malav Deliwala (Rep.) for R-2

Appeal No. 100 of 2014

Punjab State Power Corporation Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : -

Appeal No. 115 of 2014

Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Samir Malik

Counsel for the Respondent(s) : Mr. Nikhil Nayaar
Mr. Dhananjay Bhajjal for R-1
Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Amit Kapur
Mr. Apoorv Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2

Appeal No. 116 of 2014

Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Samir Malik

Counsel for the Respondent(s) : Mr. Nikhil Nayaar
Mr. Dhananjay Bhajjal for R-1
Mr. Amit Kapur,
Mr. Buddy Ranganadhan,
Ms. Poonam Verma,
Mr. Shantanu Singh
Ms. Pallavi Garg
Mr. Prashant Kumar,
Mr. Malav Deliwala (Rep.) for R-2

Appeal No. 134 of 2014

Prayas Energy Group Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Pranav Vyas
Ms. Pallavi Garg for R-2
Mr. Amit Kapur
Ms. Poonam Verma

Appeal No. 133 of 2014 & IA-234 of 2014

Prayas Energy Group ... Appellant(s)
Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Amit Kapur
Mr. Apoorv Misra
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2

Appeal No. 100 of 2013 & IA No. 116 of 2013

Uttar Haryana Bijli Vitran Nigam Ltd. Appellant(s)
(Jointly through Haryana Power Purchase centre)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Ms. Anushree Bardhan, Ms. Poorva
Saigal, Mr. Vaibhav Tyagi and
Mr. Apoorve Karol

Counsel for the Respondent(s) : Mr. Nikhil Nayaar
Mr. Dhananjay Bhaijal for R-1
Mr. Amit Kapur,
Mr. Buddy Ranganadhan,
Ms. Poonam Verma,
Mr. Shantanu Singh
Ms. Pallavi Garg
Mr. Prashant Kumar,
Mr. Malav Deliwala (Rep.) for R-2

Appeal No. 151 of 2013 & IA No. 220 of 2013

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)
Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran,
Ms. Anushree Bardhan,
Ms. Poorva Saigal,
Mr. Vaibhav Tyagi and
Mr. Apoorve Karol

Counsel for the Respondent(s) : Mr. Nikhil Nayyar and
Mr. Dhanjay Baijal for R-1

Appeal No. 44 of 2014 & IA No. 65 of 2014

Dakshin Haryana Bijli Vitran Ltd. & Ors. Appellant(s)

Versus

GMR-Karalanga Energy Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. G.Umapathy

Counsel for the Respondent(s) : Mr. K. S. Dhingra for R-5
Mr. Rajiv Bhardwaj, Mr. Ravi Kishore
for R-3

Appeal No. 74 of 2014 & IA No. 143 of 2014

Gridco Ltd. Appellant(s)

Versus

GMR-Karalanga Energy Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-6
Mr. Amit Kapur and Mr. Rohit Venkat
for R-1

ORDER

In view of the urgency of the matter and also in the light of the request made by the Hon'ble Supreme Court to dispose of these Appeals as expeditiously as possible, we hear this batch of Appeals on day-to-day basis.

While the hearings are going on, this Bench put some suggestions to the parties so as to have any possibility of reaching an amicable settlement.

In pursuance of our suggestions, the parties, namely, Generators and Procurers, in deference to the suggestions of this Tribunal expressed their readiness to have the settlement talks to find out the solution without prejudice to their rights and contentions.

In view of the above response of the learned Counsel for the parties, we feel it appropriate to direct the parties, namely, Generators and Procurers to sit together to find out some solution in the matter as expeditiously as possible. Accordingly directed.

It is made clear the hearings of these Appeals which will go on day-to-day basis would not disentitle the parties to continue the settlement talks in order to find out the solution. The parties may report about the progress of the settlement talks within ten days from today.

Post these matters for further hearing on **03.11.2014 at 12.30**

P.M.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/js